

भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA भारत सरकार / Government of India



No.: AU-4/2/2(2)/2024-QoS-Part-(1)/(E-15102)/

Date: 7th April 2025

Notice inviting application for registration of Digital Connectivity Rating Agency (DCRA) under 'Rating of Properties for Digital Connectivity Regulations, 2024'

- 1. The Telecom Regulatory Authority of India (hereinafter referred to as 'TRAI' or 'Authority') invites applications for registration as Digital Connectivity Rating Agency (DCRA) for rating of properties for digital connectivity. The eligibility conditions for registration as DCRA are as per regulation 5 of 'Rating of Properties for Digital Connectivity Regulations, 2024 (07 of 2024), dated the 25th October 2024' (hereinafter referred to as 'regulations') and are available on TRAI's website (https://trai.gov.in/sites/default/files/2024-11/Ragulation_25102024.pdf).
- 2. **Eligibility criteria:** As per the provisions contained in the regulations, an applicant, who meets the following eligibility conditions, will be considered for registration as DCRA for rating of properties for digital connectivity, if it -
 - (i) is registered as a company under the Companies Act, 2013 (18 of 2013) or is a registered LLP firm;
 - (ii) has minimum two years' experience in setting up in-building solutions or assessment of quality of service of telecommunication networks or installation or maintenance of telecommunication networks;
 - (iii) has, in its employment, persons having adequate professional experience in telecom, civil and electrical domain, to the satisfaction of the Authority, to meet the obligations under the regulations and the rating framework;
 - (iv) has valid ISO certified quality management system in its organization or submits an undertaking to get it within one year of the grant of registration.
- Submission of application: The application in the prescribed format (attached as Form-1) may be sent
 in an envelope superscribing the 'Application for registration as DCRA' to Senior Research Officer
 (QoS-1), Telecom Regulatory Authority of India (TRAI), 5th Floor, F-Block, NBCC World Trade
 Centre, Nauroji Nagar, New Delhi-110029, with effect from 07.04.2025.

Note: The Authority shall notify the date on which the digital rating platform shall be made live to submit the application for registration of DCRA through online mode.

4. **Application fee:** Applicants applying for registration as a Digital Connectivity Rating Agency (DCRA) shall submit a non-refundable application fee of ₹ 10,000/- (Rs. ten thousand only). However, no application fee will be payable for applications received on or before **30.06.2025**.

Exemption of application fee will be considered for eligible applicants registered as Micro/Small/Start-up with NSIC/MSME/DPIIT etc. Further, the exemption to MSME category is only applicable to those applicants who are registered under the scheduled category (61- Telecommunications) for which services is being obtained and not for all MSME categories.

- 5. Registration fee: The successful applicants, who meet the eligibility criteria, shall be required to deposit a registration fee as a non interest bearing refundable security of ₹ 1,00,000/- (Rs. one lakh only) by way of Demand Draft/ Banker's cheque drawn in favour of 'TRAI' and Payable at New Delhi. However, the registration fee shall be forfeited in the event of any violation of the provisions of the regulations or other terms and conditions, as may be specified by the Authority from time to time, by an order or direction.
- 6. **Registration validity:** The Authority will, on being satisfied that the applicant meets the eligibility criteria under regulation 5 of the regulations, grant registration to the applicant on the rating platform for a period of 5 (five) years from the date of registration.
- 7. Rejection of application: The applicants are advised to go through the provisions of the regulations including its explanatory memorandum carefully before submission of the application. An application for registration, which is not complete in all respects or does not conform, to the eligibility criteria as specified under regulation 5 or to the instructions specified by the Authority from time to time, may be rejected.
- 8. All documents submitted in the application should preferably be in English. In case the certificate viz., experience, registration, etc. is issued in a language other than English, the applicant shall attach an English translation of the same, duly attested by the applicant and the translator, as a true copy in addition to the relevant certificate.
- 9. All the other terms and conditions shall be as per the 'Rating of Properties for Digital Connectivity Regulations, 2024 (07 of 2024)', dated the 25th October 2024, as amended from time to time and as may be specified by the Authority from time to time, by an order or direction.
- 10. **Jurisdiction of courts**: The courts of law located at New Delhi shall have the jurisdiction to decide any dispute arising out of or in respect of this notice.
- 11. Prospective applicants, requiring any clarification on the Notice, may submit their request in writing through e-mail to sroqos3@trai.gov.in.

· · Jt. Advisor (QoS-1)

011-26701534

Form-1

Application for the Digital Connectivity Rating Agency (DCRA) (Ref. TRAI order no. AU-4/2/2(2)/2024-QoS dated 4th April 2025)

General Information: 1.

S. No.	Particulars	Details
(a)	Name of the registered Organisation*	
(b)	Corporate identity No. (CIN) / LLP identification no. (LLPIN)* (Copy to be attached)	
(c)	Date of incorporation*	
(d)	Place of registration / principal place of business*	
(e)	Number of years in business*	
(f)	PAN number* (Copy to be attached)	
(g)	GSTIN No.* (Copy to be attached)	
(h)	EPF registration certificate* (Copy to be attached)	
(i)	ESI registration certificate* (Copy to be attached)	
(j)	Company / LLP website URL	
(k)	Company / LLP complete postal address*	
(1)	Pin code	
(m)	Contact Nos.* (with country/area codes)	
(n)	Preferred State/area for providing DCRA service*	

Note: * is a mandatory filed, please mention N/A whichever is not applicable.

Eligibility: 2.

S. No.	Criteria	Documents to be Enclosed
(a)	An entity is registered as a company under the Companies Act, 2013 (18 of 2013) or is a registered LLP firm;	 a) Copy of Memorandum of Association (MOA) & Articles of Association (AOA); b) Financial statements for last three years issued by Chartered Accountant; c) The authorization on letter head by competent person that the applicant is authorized to submit the application for DCRA and commitment thereafter.

(b)	Should have minimum two years' experience in desired service i.e. setting up in-building solutions or assessment of quality of service of telecommunication networks or installation or maintenance of telecommunication networks;	Experience Certificate / Copy of Work Order / Purchase Order
(c)	An entity has, in its employment, persons having adequate professional experience in telecom, civil and electrical domain, to the satisfaction of the Authority, to meet obligations under the regulations and the rating framework;	As per Annexure-A
(d)	An entity has valid ISO certified quality management system in its organization or submits an undertaking to get it within one year of the grant of registration.	Copy of valid ISO certificate to be attached or submit undertaking

3. Declaration:

- a) We are a firm with valid registration regarding GSTIN, PAN, EPF and ESI.
- b) We hereby confirm that we shall comply with all the provisions of 'Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024)' dated 25th October 2024, and the Guidelines, Orders, Directions and instructions issued thereunder by the Authority, from time to time.
- c) We shall also abide by the Code of Conduct mentioned under regulation 8 of Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024).
- d) All the information given above is true and correct to the best of our knowledge.
- e) We hereby confirm that we are not blacklisted or barred from participation in the bidding processes by any Central/State Government departments and/or autonomous bodies, either individually or as a member of a consortium, as on the date of submission of application due to any reason, including poor performance or non-performance, delayed delivery or any other reason.
- f) We verify the genuineness and correctness of all documents and certificates, including the experience/performance certificates (as per Annexure-B attached below), issued either by the applicant or by any other firm/associate, before submitting them along with the application. The onus of proving the genuineness of the submitted documents would rest with us.

(Signature with date)
(Name, designation, mob. no. and e-mail id)

[Name, address, and seal of the applicant duly authorised to sign application form for and on behalf of organization]

Qualification and relevant experience of key staff for registration as DCRA

Details of qualification and relevant experience of key staff available with the applicant:

S. No.	Name of Key Staff	Stream (Telecom/ Civil/ Electrical)	Position	Qualification	Experience
Note: Please enclose detailed CVs of above-mentioned key staff.					

Note: Ple	ease enclose deta	iled CVs of above-menti	oned key st	raff.	
We		have	read the T	RAI Order No.	AU-4/2/2(2)/2024-QoS
Connect skilled m of setting	ivity Regulation nanpower with regulations to the second s	s, 2024 (7 of 2024) and quisite technical and ma	hereby und magerial co of quality o	ertake that we have mpetence having f service of telecond	f Properties for Digital ave sufficient technically g the domain knowledge communication networks
					(Signature with date)
					(Name and designation)
Name, a	ddress, and seal	of the applicant duly autl	horised to s	ign application f	form for and on behalf of

[Name, address, and seal of the applicant duly authorised to sign application form for and on behalf of organization]

CHECKLIST FOR SUBMISSION OF DOCUMENTS

S. No.	Documents with application	Yes/No	Page Number
1	Duly filled Application Form		
2	Duly filled Annexure-A Qualification and relevant experience of key staff		
3	Certificate of incorporation/ registration		
4	Copy of PAN		
5	Copy of GST registration		
6	Copy of EPF registration certificate		
7	Copy of ESI registration certificate		
8	Copy of ISO Certificate registration or undertaking to furnish within one year		
9	Documents related to experience of desired service (Purchase order/ work order, work completion certificate/ experience certificate etc.)		
10	Original Authority letter(s)/ power of attorney to designate a person to sign and/ or submit the application		
11	Financial Statements for last three years issued by Chartered Accountant		
12	CV of key staff		
13	Application fee of ₹ 10,000/- (non-refundable) in the form of DD/ Banker's cheque		

Note: Duly filled application form with required supporting documents and prescribed fee shall be sent to: Senior Research Officer (QoS-1), Telecom Regulatory Authority of India (TRAI), 5th Floor, F-Block, NBCC World Trade Centre, Nauroji Nagar, New Delhi-110029 through Speed-post.

(Signature with dat	æ)
(Name and designation	n)
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[Name, address, and seal of the applicant duly authorised to sign application form for and on behalf of organization]